Compensation by the State to the Victims of hit-and-run Cases

9456. SHRI D. K. PANDA: Will the Minister of SHIPPING AND TRANS-PORT be pleased to state:

(a) whether the Law Commission has recommended that State should undertake the responsibility to compensate the victims of hit-and-run cases of car accidents; and

(b) if so, what decision has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANS-PORT (SHRI M. B. RANA): (a) Yes, Sir.

(b) Since the implementation of the recommendation of the Law Commission involves amendment to the Motor Vehicles Act, 1939, it is being circulated to the State Governments and Union Administrations for comments, as suggested by the Commission themselves. A decision will be taken after comments are received from the State Governments etc.

12 Hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported consensus on Cauvery Waters between the Chief Ministers of Tamil Nadu, Mysore and Kerala

श्री ग्रटल बिहारी वाअपेयी (ग्वालियर): ग्राध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के लिम्नलिबित विषय की ग्रोर मिचाई ग्रौर विद्युत मली का ध्यान दिलाना हू ग्रौर प्रार्थना करता ह कि वह इम बारे में एक वक्तव्य दें

"कावेरी तथ्य जांच मर्मिति ढारा कावेरी जल के सबंध में की गई परिंगणना के बारे में तमिलनाढु, मैसूर ग्रौर देरल के मुख्य मंत्रियो के बीच मंतैक्य का समाचार"

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): There have been differences amongst the States of Kerala, Mysore and Tamil Nadu for a number of years on the Cauvery discussions held in May, waters. The 1972 amongst the Chief Ministers revealed the general consensus that a serious attempt should be made to resolve the dispute by negotiations as early as possible. There was also consensus that the Centre should appoint a Fact Finding Committee to collect all the connected data pertaining to Cauvery waters, their utilisation and irrigation practices as also about projects both existing, under construction and proposed in the Cauvery basin. The Committee should also examine the adequacy of the present supplies or excessive use of water for irrigation purposes.

A Fact Finding Committee was accordingly set up by Government of India on 12th June, 1972 and had the following composition —

- 1. Shri Justice B. D. Bal---Retd. Judge of Bombay High Court.
- Shri P. R. Ahuja —Retd. Commissioner (Indus) and Joint Secretary, Ministry of Irrigation and Power.
- 3. Shri Jatindra Singh --Retd. Chief Engineer, Punjab.
- Dr. J. S. Patel Retd. Agricultural Commissioner, Ministry of Food & Agriculture.

The Committee submitted its report in December, 1972, which contains the necessary data on the availability of waters, existing utilisation as reported to the Committee, utilisation proposed from projects under construction and the utilisation envisaged from future projects contemplated by the three States.

There were discussions with the Chief Ministers of Kerala, Mysore and Tamil Nadu on 29th April, 1973 about the report of the Committee. During these discussions, there was a general consensus

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211 Consensus on

[Shri Balgovind Verma]

on the total yield of the river as given in the Committee's Report As desired by the Chief Ministers, the Committee is being revived to furnish clarifications on some other points after such varification as is found necessary

The Chief Ministers agreed to meet at a later date to continue the discussions and explore the possibilities of arriving at a settlement.

भी घटल बिहारी बाजपेयी भध्यक्ष महोदय कावेरी हमारी महत्वपूण राष्ट्रीय नदियो मे से है। केरल मैसूर झौर तमिलनाडु का प्रदेश कावरी के द्वारा भ्रभिसिंचित होता है। इन प्रदेशों में इम नदी के जल विवाद को ले बग काफी दिना स बिबाद चल रहा है। मती महादय न इस वक्तव्य म कहा है कि ग्रभी 29 ग्रप्रल का जा मख्य मंत्रिया की बैठक हई थी उस में इम सवाल पर मतैक्य हो गया कि कावरी में से कूल कितना जल उपलब्ध होगा। यह तथ्य तो फैक्ट फाइडिंग कमेटी की रिपोर्ट वे अनमार मामने आ गय है नेकिन क्या यह ग्राश्चर्य की बात नहीं है कि विवाद इनन वर्षों से चल रहा है झौर सैटल वाटर एड पानर कमिशन या सरकार के किसी ग्राय एजसी न यह पता नक लगाने का प्रय न नहा किया कि जिस पानी के लिये झगउा ना रहा हे वह कूल कितना है ? झब फैक्ट फाइडिंग कमनी बनी है उस न कहा है कि पानी कूल 21 मिलियन क्युबिक मीटर उपलब्ध है, लकिन तीना राज्य जा पानी माग रहे हैं वह 35 मिलियन क्यूबिक मीटर है। मझ तो लगता है कि मुख्य मलियो की बैठक विफल हो गई या फिर मुख्य मवियो की बैठक न जा विवाद ना मुख्य मुद्दा है उस नो स्पन करने की ग्रावस्यकता ही नही समझी। मुख्य मुद्दा यह है कि पानी का वितरण विस हिसाब म हो।

तमिलनाडु कह रहा है कि कावरी क पानी के सबध में 1924 में भीर उस से भी पहल 1892 में समझौता हुमाथा। यह समझौता मद्रास भीर मैसूर के बीच में हुमा था। उस नमझौत के मनुसार तमिलनाडु ने सिचाई के प्रबन्धो का विकास किया मौर मब तमिलनाड यह चाहता है

कि ऐसा समझौला हो जिस से तजोर भौर जिनुरा-पल्ली जिलो का जो भूखण्ड है, जो कावेरी के जल से सिचित हो रहा है, उस मुखण्ड को जल से बचित न रहना पडे। तमिलनाइ यह भी चाहता है कि जब तक विवाद तय न हो तब तक मैसूर की काबेरी या उस से जुडी हुई नदियों पर नई परियोजनाये बनने से रोक दी जायें । इस के विपरीत मैसूर का कहना यह है कि 1424 का जो ममझौता था वह ग्रसामान्य समझौता था, उस मे मैसूर का पक्ष ठीक तरह से नही रखा गया था। मैसूर ग्रब नई योजनाये हाथ मे ल रहा हैं। वह 1924 के ऐग्रीमेट से बंधा रहन के लिये तैयार नहीं है। उसने कई याजनाये भ्रपन हाथ मे ली हैं। हेमाबती हरगी झौर कबीनी परियोजनाये दस वर्षों से चल रही हैं। इन परि योजनाम्रो के जिये प्लैनिग कमीशन की स्वीकृति नही ली गई। परियाजनाम्री को पूरा करने मे धन का झभाव है लेकिन मैसूर झपने हित की दृष्टि से इन परियाजनाओं को पूरा करना चाहना 71

तीसरी झार केरल का सवाल है। जब मद्राम झौर मैसूर का समझौता हझा ता केरा की उपेक्षा की गई। केरल का दावा यह है कि पानी सब स ज्यादा वहा बरसता है इसलिये कावेरी का पानी दन म उस का सब संज्यादा यागदान है

"One-third of the run off of the basin is made by the catchinent area lying in the State on account of the very heavy rainfall"

मैं जानना चाहता हूवि जल केवितरण कं सम्बन्ध म जाविवाद है वह कैसे हल हागा? मस्नी महादय ने कहा कि पैक्ट फाईडिंग कमेटी को रिवाइव किया जा रहा है

'As desired by the Chief Ministers the Committee is being revived to furnish clarifications on some other pomts after such verifications as are found necessary"

में जानना चाहता हू कि वह कौन सा क्लैरिफिकेशन है जो मागा गया है मौर कौन से बेरिफिकेशन्स हैं जिन की आवश्यकता है। क्या इस मे जल के वितरण का की मवाल है?

तीसरा प्रश्न यह है कि यह नदी तीन प्रदेशो की मिचाई करती है, इम लिये घभी तक विवाद को हल क्यो नहीं किया गया? जब वितरण का प्रक्रम आयेगा तब केन्द्र द्वारा नये महे खडे किये जायेंगे। क्या इस मुख्य मलियो के सम्मेलन मे यह भी चर्चा की गई कि झगर झन्ततोगत्वा तीनो मख्य मतियो का समझौता न हुआ तो इस मामले को ट्राइब्यूनल को सौप दिया जाये ? ससद् इस नरह का कानून बना चुकी है झौर ट्रिब्युनल का निर्णय तीनो पक्षो को मान्य होगा, इम बात की माग की जा मकती है। तीनो पक्ष उम को मानने से बधे भी हुए है। लेकिन प्रश्न यह है कि कब तक यह विवाद चलता रहेगा ग्रीर कब तक हम राष्ट्रीय जल का पूरा उपयोग करने में असमर्थ रहेगे। क्या झागे मुख्य मझियो की बैठक के लिए कोई तारीख भी तय हई है यानही[?] जो पिछली बैठक हई है, क्या उम मे वितरण के बारे मे भी काई चर्चा हई है? घारणा यह बनी है कि मंख्य मंत्रियों में कानसेन्सस हो गया है। किस बारे में कानसेन्मस हो गया है? कानसेन्मम ता फैक्ट फाईडिंग कमेटी की रिपार्ट के बारे में हम्रा है कि कितना पानी उपलब्ध है ? लेकिन झगडा है पानी के वितरण के बारे भ झौर वह झगडा झभी तक तय नही हझा है। क्या मत्री महोदय इस बान पर विचार करेगे कि मारा मामला ट्रिब्युनल को सौप दिया जाये, जल्दी से जल्दी इस प्रश्न का हल निकाला जाये ग्रौर जब तक ट्रिब्युनल ग्रपना कैमला नही देना, तब तक जहा परियोजनाये बना कर भमि सीची जा रही है, चाहे वह मैसूर मे हो भौर चाहे तामिलनाडू मे हो,--- झौर वह मधिकतर तामिलनाडू में है, इस तथ्य से इन्कार नहीं किया जा सकता है----वहा मिचित भूमि को ग्रसिचिन बनाने के लिए कोई प्रयत्न न किया जाये?

THE MINISTER OF AND POWER (DR. K. L. RAO): As the ment of the allocation of water between hon. Member has said, the Cauvery is the various States, and I am happy that one of our most ancient and sacred ri- on this matter, at these three points, at the vers, and one of those rivers in the world, very first meeting, after the fact-finding of whose waters much use has been made. committee

The hon. Member has mentioned varidifficulties that have arisen in the 0115 Cauvery system. There are three aspects which have got to be resolved in any river dispute. The first is the quantum of water which is there in the river. That is the first aspect which has got to be decided. The second is the allocation among the different contending parties, namely how much amount of water should be allocated to one State, how much to the other and so on. The third is the regulation, that is, how the regulation of the water is to be done so that each of the contending parties will get the water which has been allocated. These are the three important aspects which have to be settled in any river dispute.

These are a number of disputes where there has been difficulty in fixing the quantum of water. For example, in the Krishna river, more than four years have passed in the Tribunal trying to find out the quantum of water which is there in the river. That is one of the very difficult items to be settled. The Government of India have only recently been able to survey some of the basins of the river. This problem arises in regard to the various rivers flowing through the various States.

Therefore, wherever there is a river dispute, the first question that presents considerable difficulty is the fixing up of the quantum of water that flows in the river.

In this particular case, the quantum of water flowing in the river has been agreed to as between the three parties. That is a great thing which has been done. Normally they could have easily agreed in regard to the quantum at one point. But in this case, actually, they have agreed at three vital points, namely Krishna-Mettur and Lower rajasagar, Anicut. These are the three very important points IRRIGATION which have got a bearing on the settlepublished their report, the

[Dr. K. L. Rao]

three Chief Ministers have agreed to it. That is half the battle won.

Then comes the question of allocation of these waters. When they came to the allocation of water, what the hon. Member said was this. The fact-finding committee has given some figures in regard to the area involved, that is, the cropped area in the Cauvery basin, that is, the area irrigated in the various that has been States and the amount of water that has been utilised. They have taken these figures from those that have been given to them by the various States. They have not verified them from any other statistical facts, but they have simply taken the figures given by the States.

One of the important factors in allocation of water will be the percentage of utigation that his been done in the valious States, how much per cent has been inigated in Tamil Nadu, how much in Mysore and how much in Kerala. That is a like that which had been made during the very important factor in the allocation of waters What the fact-finding committee has said is that they have taken the figures as they were given by the States They could not do anything further, because Speaker, Sir, the Cauvery river water disthey were not furnished with any other pute among the three States of Tamil information Now, the Chief Ministers Nadu. Mysore and Kerala has been a have agreed to give them all the publica- long-drawn wrangle, and the inordinate detions on the subject, such as crop data lay in its settlement is a matter of concern tiom the revenue point of view, statistical to the nation as a whole. Let us not books and so on, and they have got to forget that river waters are very much a verify whether the figures already supplied precious national resource, and its value by the Chief Ministers arc comparable or we know only in its absence. But the unmodification they require any other words, after verification, they must disputes among the various States over come to an areas, the irrigated areas and the water Cauvery water or other inter-State river that is also utilised. That is point. We have also asked the committee is available, its value is not sufficiently reto find out what is the amount of water cognised. Consequently, water resources utilised is and whether the utilisation exces- are neither conserved for the present genetheir opinion. That is the information we its usage. Unless a permanent and early want them to give confidentially to us. So, solution is found to this perennial problem, once we have this information, it will be and unless that is done we will never have allocaung the waters among these States. industries.

I attended that meeting and from what I have seen, I have found extreme cordiality and the will to settle this problem among themselves. I only hope that in the course of the next two or three months it will be possible for us to tackle this problem.

SHRI ATAL BIHARI VAJPAYEE : Sir, I referred to the agreement of 1924 between Madras and Mysore and the view that the present Mysore Government holds, namely, that the agreement is dead. Does the hon. Minister agree with that view?

DR. K. L. RAO: I did not purposely say anything on that, because I did not want to give my views on it. The 1924 agreement was concluded between the then Madras Government and Mysore; it is for a period of 50 years. I do not want to go into the validity or otherwise of it. We are trying to settle the dispute amicably irrespective of any kind of agreement previous periods.

SHRI P. GANGADLB (Angul) : Mr In fortunate part of it is that the series of agreement on the cropped this India water, if I may call it, either of another waters, go to show that even when water sive, is too much or too little; to give us ration nor for the posterity to benefit from possible for us to take the next step of water for our fields, nor power for our and river water management are State sub- vernment should, therefore, have the conjects under the Constitution. In that set- stitutional authority to enforce these awards. up, we find each State has its vested inte- Otherwise, so long the Centre does not rests, whether it is in the use of water or have such a device to enforce its writ on power resources and potentialities. It seems the States, the great talk of water grids, as though, the river water disputes these I am afraid, will remain a voice in the days are more politics and less economics. wilderness. What is happening is that, on the one hand, some States fail to utilise the surplus waters available within their borders, and, on the other hand, their neighbours are made to suffer for want of sufficient water. One, therefore, wonders who is to be accused and on whom the responsibility falls to ensure an equitable distribution of water resources all over our country.

The constitutional position is indeed anomalous. Merely on the ground that it is a State subject under the Constitution, can the Centre just sit and watch the dispute to be solved by themselves? In the meantime, while some States suffer for want of water due to scarcity and drought, others just allow the invaluable waters to go waste. It is a very important matter to think of. If I may say so, we are up against a man-made problem. Therefore, the Centre has to find a man-made solution. Let us think in terms of national interests and devise means to solve this problem.

I would, therefore, like to suggest firstly that the Government should consider creating viable economic zones for the management of this vital national wealth like river water. Let us not think in terms of linguistic States which has proved artificial. Let there be devices on the basis of resources and potentialities in this regard.

Secondly, the Constitution should be amended, if necessary, to enable the Central Government to enforce discipline in the use of river waters and to secure an eqitable distribution of available water resources.

Thirdly, we should have a quasi-judicial body; in other words, a permanent inter-State River Water Commission whose awards should be made binding on the

This House is well aware that irrigation parties to the dispute. The Central Go-

Finally, what I wish to convey to the Government is this. Let us not leave water to the visissitudes of politics and State chauvinism, and let us not forget that if we do not maintain our river systems in good shape, in a few years' time, we shall be witnessing silted rivers, more scarcity and more drought. It is, therefore, that I have suggested a high-power body to ensure proper river water management on national interest.

Sir, let me hope that the hon. Minister and the Government will use their good offices for an early and final settlement of the Cauvery River water dispute. With these words, I request the hon. Minister to give his reaction to my suggestions.

DR. K. L. RAO: I thank the hon. Member for the various suggestions which we shall keep in mind. I would only submit that the Government feel that water should be declared as a national asset and we are, therefore, thinking of bringing a measure by which we want to declare water as a national asset in the case of rivers, so that the Government will have considerable voice in directing its utilisation to the best interests of the country as a whole.

डा० लक्सीनारायण पहिंच (मंदसौर) : ग्रध्यक, महोदय, मानत्रीय मत्नी महोदय ने जो बक्तव्य मे कहा है उस से विवाद के सुधार की कोई गआइश लगती नही है। जैसा कि फैनट फाइंडिंग कमेटी की रिपोर्ट प्रस्तुत करते समय भी कहा गया है उन्हें केवल फीक्ट फार्डाडग तक ही सीमिन गया गया था धौर वह इस बात के लिए भीप्रतिबन्धित

[डा॰ सक्ष्मीनारायण पाढेय] थे कि वह किसी प्रकार का कोई रेकमेन्डेशन 'नही करे। उन्हे यह लिखा बवा था---

"The fact-finding committee is only to collect data and not to make any recommendations"

उस म स्पट उन्हें यह लिख दिया गया था। कमेटी के भामन जा कठिनाइया भी उत्पन्न हुई मौर उन्होन कहा था कि कुछ समय मौर बाहिए बुछ क्लरिफिकेशन के लिए, बमेटी न स्वय उस बान क लिए ममय मागा था कि मौर कुछ समय हम दिया जाये जिम से कि कुछ क्लैरिफि-केशन जा रह गए है कुछ डाटाज कलेक्ट करने की बात जा रह गई है उन सब का पूरा कर के एक रिपाट प्रस्तुत की जाये। लेकिन वह समय उन्हें नही दिया गया। कमटी न चपनी ग्पिट म इम वान का दर्शाया है कि उन का मौर म्रीधक समय दिया जाना ना शायद वह पूरा विवरण दे पान । माज भी विवाद की स्थिति बैसी की वैसी ही बनी हई है।

जैम ही 29 अप्रैल का यह मीटिंग रामाप्त हई विभिन्न प्रदेणा के मुख्य मंत्रिया द्वारा जा प्रतित्रियाय व्यक्त की गए वह ग्रलग ग्रलग प्रति कियायें है । तामिलनाड के मुख्य मन्त्री न झपनी प्रतित्रिया व्यक्त की जैमा कि ममाचार-पत्ना मे प्रकाशित हुम्रा उन्हाने कहा कि हमारा 1924 का ऐग्रीमेट है वह एग्रीमट ग्रागे भी यथावत बना रहना चाहिण जय तक कि उस म किसी प्रकार का सणाधन न किया जाय या दूलगा ऐग्रीमेट उस के स्थान पर न आए तब तक स्टेटम का रहना चाहिए। लक्नि उस क विपरीत मैसूर के मख्य मती का कहना यह है कि चाह किमी प्रकार का ऐग्रीमट हा या न हो, 1924 का ऐग्रीमट ता 1974 में ममाप्त हा जायेगा हमारे यहा पर चलन वाली तीन परियाजनाण--कम्बनी, हेमाबनी झौर सारगी ये तीना पग्याजनाए यथावत चलेंगी। इस म किसी प्रकार की काई राक नही की जायेगी जब कि तामिलनाडु के मुख्य मली का भाक्षेप है कि इन परियाजनाधा के कार्यास्वित हा जाने से उनका हानि हागी यद्यपि ये बहुत लम्बे समय

स चल रही हैं जिसने कम्बनी के बारे में तो प्ला-तिग कमीझन का अप्रूवल भी है, दूसरो के बारे मे काई अप्रूवल नहीं है, लेकिन तामिलनाडु के मुख्य मही द्वारा हेमावती के बारे मे भी यह कहा गया है कि केन्द्रीय सरकार उस के बारे मे किसी न किसी प्रकार से उस को सहायता करते हुए, तया आवश्यक धनराशि से मदद करते हुए भगना काम कर रही है और तामिलनाडु के पक्ष को कमजार करन की चेप्टा कर रही है।

मै माननीय मत्री जी से यह जानना चाहता ह कि यह एक छोटा सा जल का विवाद है जो इतन लम्बे ममय से चला धा रहा है। इतना ममय फैक्ट फार्राइग मे लगा। इम के बाद फिर कहन है कि दा महीने या तीन महीने बाद कोई मुख्य मतियो का सम्मेलन होगा ता काई विचार करेगे। किंग से ग्पिटं मागी जायेगी। कुछ प्रका-शिन नक्को हैं कुछ अप्रकाशिन नक्को है। कुछ ऐसे दस्ताबेज है जा झब तक सामन नही लाए गण है। उन दस्तावेजो का देख कर किर उम के बारे मे काई अग्रिम दिशा साची जायगी । ता इसक ग्रदग कोई विवाद का हल तत्काल निकल सक इम प्रकार की स्थिति नहीं लगती है। मैं जानना चाहना ह कि क्या आप इस विवाद का हल करने र बारे म काई ऐसा फारमुला एडाप्ट करने वाल है नशनल इम्पीरिकल फारमुला जिस के ग्राधार पर जिस में कि राष्ट्रीय स्तर पर इम के ऊपर विचार किया जा मक[?] जैम। कि अभी सुझाव भी झाया है हम जल का राष्ट्रीय सम्पत्ति मान कर के ग्रौर राष्ट्रीय स्तर पर साथ कर के इस विवाद का हल कर सर्वे इस प्रकार का काई विचार क्या ग्राप रखत है[?] क्यांकि केवल यह कावेरी के विवाद की बात नही है। नर्बदा का विवाद भ्रलग चल रहा है। वह भी एक लम्बे समय से चल रहा है जिस मे मध्य प्रदेश का अपना पक्ष है और गुजरात का अपना पक्ष है। मध्य प्रदेश के लोग सोबते है कि हमारी इसमें बहुन हानि हो रही है, हमारा बहन ज्यादा फर्टाइल लैंड इस में चला जायेगा। लाखा व्यक्ति बेघरबार हा जायेगे। हजारो किसान मारे मारे फिरेंगे। गुजरात के लोग कहते है कि हमारा

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बहुत बढा लाभ होने वाला है झौर हमारी बहुत भण्छी सिचाई की क्षमता वढ जायगी। बहत भण्छा हमारा प्रदेश हरा भरा बन आयेगा। अपना अपना पक्ष है। लेकिन केन्द्रीय सरकार जानबूझ कर ऐसे विवाद खडी करती है झौर विवाद को बनाए रखना चाहती है। दूमरी तरफ उत्तर प्रदेश, बिहार, मौर मध्य प्रदेश का है. बानमागर भौर सोन नदी का झगडा चला मा रहा है। उस का भी विवाद पडा हमा है। लगातार बिहार, उत्तर प्रदेश मौर मध्य प्रदेश के मुख्य मली बैठते है भीर बार बार विचार करते हैं। कई बार विचार हम्रा। लेकिन उसके बारे में कोई निष्चय नहीं हम्रा । इस प्रकार में हमारे देश के भ्रदर जो जल प्रवाह हो रहा है जिस का हम उपयोग कर सकते है वह हम नहीं कर पा रहे है। झाज चारो नरफ पावर की कमी है। जगह जगह पावर की कटौती की वजह से हमे बहन काफी कठिनाइया हो रही है। इरीगेशन फैसिलिटीज कही पर पाच परमेट. कही दम परमेट ग्रौर कही ग्राठ परसेट है। पजाब श्रींग हरियाणा को छोड दिया जाये तो पूरे देश भर के ग्रन्दर ग्राठ या दम प्रतिभन से ज्यादा इरीगेशन फैमिलिटीज नही है।

ऐसी हालत मे ऐसे मामल के घटर सरकार विलाई करे झौर इसके बारे में कोई सखन कार्य-बाही न करे, यह ठीक नही है। मै माननीय मवी जी से कहना चाहता ह कि यूरोप के घ्रदर डैन्युब नदी बहुत बडी है जो यूरोप के कई देशों के ग्रदर से होकर बहती हई गुजरती है। वहा पर समझौना हो सकता है। परस्पर एक दूसरे देश जल का बटवारा कर सकते है। लेकिन हमारे अपने देश के झदर दो तीन प्रदेश मिल कर जल का बटबार। नहीं कर मकते है भौर भाप करवाने मे समयं नहीं हो सकते है। झाप चाहने है कि इस प्रकार के विवाद बने रहे ताकि यह ममस्या खडी रहे और लोग बार बार आप के पास आए। मैं एक बात भौर मत्री महोदय से जानना चाहुगा कि आखिर यह जो मुख्य मत्रियों का मम्मेलन वह बुलाने जा रहे है वह कब बुला रहे हैं भौर फैक्ट फाईडिंग कमेटी को फिर से रिवाइव करने जा रहे हैं तो यही समिति होगी, उमके सदम्य

यही होगे या कुछ नये लोगो को इस मे लेने जा रहे है? आप यह समिति कब तक पुनर्गठित करने जा रहे हैं? सौर फिर जब तक कि फैक्ट फाइडिंग कमेटी आप रिवाइव नहीं करने है जब तक कोई नया गठन उसका नही हो काता है. जब नक कि माप मपना कोई निर्णय नही देत हैं तब तक क्या 1924 का ऐग्रीमेट यथावन कायम रहेगा या जैमा कि मैसूर राज्य ने जो कहा है कि हम भपनी परियोजनाए यथावत चाल रखेमे तों यह रख नकेंगे या नही रख सकेंगे ? उसके कारण तामिलनाडु पर उस का कोई विपरीत प्रभाव तो नही पडेगा ? या मैसूर के झदर उससे कोई विपरीन प्रभाव तो नही पडेगा? क्यो कि मैसूर का कहना है कि हम को जितना जल मिलना चाहिए और जितना जल मिल रहा था, जितने के हम ग्रधिकारी थे, हम उतने का ही उपयोग कर ग्हे है, हम उस से मधिक का उपयोग नही कर रहे है। मैसूर वाले यह कहने है। लेकिन इन परियोज-नाम्रो के बाद भी क्या उन का यह दावा सही है ? झौर यदि सही है तो उन को यह हक मिलना चाहिए। यदि तामिलनाड के ऊपर इस का विपरीत अमर अडता है तो सरकार को उम को भी देखना चाहिए। इन मारी बातो के बारे से मैं माननीय मवी जी का उत्तर चाहना ह कि भविष्य मे इन सभी बातों के उपर ध्यान रखते हुए बह कौन सा कदम उठाने जा रहे है ? ग्रीर जो स्पष्टत मैंने कहा 1924 के ऐग्रीमेंट के बारे में उस ऐग्री-मेट को रखना चाहने है या नही रखना चाहते हैं, उस के बारें में भी बताए। जा मैसर की परियोजनाए है उसके बारे में उन का क्या विचार है मौर केंग्ल ने जो भापना दावा प्रस्तुत किया है उस के यारे मे उनका क्या विचार है?

वर्तमान कमेटी की रिपोर्ट के झनुसार झब जो जल प्राप्त हो रहा है वह 21 मिलियन क्यूबिक मीटर प्राप्त हो रहा है, लेकिन 35 मिलियन क्यू बिक मीटर का दावा किया जा रहा है, 14 मिलियन कैसे बढ गया यह कहा से झावेगा? इस के बारे मे क्या मोवरलैपिंग हो रही है, दूसरे प्रदेगों ने प्रयने दावे बढा कहा कर रखे हैं, इन सब सामलो को झाप कब तक समाप्त कर पायेगे? इपया उक्त तप्यों का स्पष्ट उक्तर दे।

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Sir, I do not know DR K L RAO what exactly the Chief Ministers said out-But this is what they side the meeting have agreed to and, according to their There was a general consensus statement on the total yield of the river as given in the Fact-Finding Committee's report The Committee has been asked to furnish clarifications on some other points after such verification as is found necessary The Chief Ministers agreed to meet at a later date to continue the discussions and explore the possibilities of arriving at a settlement, is agreed upon on 31st May, 1972

This was the statement is used after the meeting Therefore I expect that after the clarifications in respect of certum points that are found necessary are received, they will be able to discuss them and arrive it an amicable solution. As I submitted we are expecting verified data for the committee in one or two months time. Immediately after that Chief Minis ters will meet and I hope that there would be good progress in finding a solution.

As regards the observations made by the hon Member in regard to inter State disputes in a country like ours with so inany rivers flowing through many States the disputes are very small in number Most of these disputes would be solved In the case of the Narmada water dispute the concerned States are awaiting the award of the Prime Minister. As regards Bansagar Dam on the river Sone, we are continuo sly discussing it. We hope that a solution in the best interests of the States, would be evolved

As regards river water disputes I should say that there are not so many disputes pending before tribunals All this is a very healthy sign We are able to adjust our selves on such a vital matter Similarly, m the case of Cauvery water, this is of course a difficult problem, the demand for water by the States is very much more than available m the river, rightly so That shows that they are interested in improving the irrigation and they want water for that purpose It is a very desirable thing It is m this context that a national water grid is necessary so that water may flow to deficit areas of the States I feel that we should congratulate ourselves that there have not been many water disputes

12 34 Hrs.

PAPERS I AID ON THE TABLE

Annual Report of Delhi Transport Corporation 1971-72, Annual Report and certified Accounts of Shipping Development Fund Committee for 1971-72, Delhi Motor Vehicles (2nd Amdt) Rules, 1972 and notifications under Motor Vehicles Act, 1939 in icspect of Andhia Pradesh

THF MINISTER OF SHIPPING AND IRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table —

- (1) A copy of the Annual Adminis tration Report (Hindi and Eng lish versions) of the Delhi Trans port Corporation New Delhi for the year 1971 72 under sub section (3) of section 35 of the Road Transport Corporations Act 1950 [Placed in Library See No 1T 4964/73]
- (2) A copy of the Report and Certified Accounts (Hindi and Fnglish versions) of the Shipping Development Fund Committee for the year 1971 72 together with the Audit Report thereon, under subsection (6) of section 16 of the Meichant Shipping Act, 1958 [Placed in Library See No IT-4965/73]
- (9) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No F 3 (28)/72 Tpt in Delhi Gazette dated the 1st January, 1973 undet sub-section (3) of section 133 of the Motor Vehicles Act, 1939 [Placed in Library See No IT-4966/73]